

# CENTRAL ELECTRICITY REGULATORY COMMISSION

## Record of Proceedings

### Petition No. 91/2009

Sub: Approval of transmission tariff for transmission associated with 400 kV Central Transmission Project-I in Southern Region for the period from 1.4.2009 to 31.3.2014.

Date of hearing : 15.3.2011

Coram : Dr. Pramod Deo, Chairperson  
Shri S.Jayaraman, Member  
Shri V.S.Verma, Member

Petitioner : Power Grid Corporation of India Ltd., Gurgaon

Respondents : KSEB, TNEB, Govt. of Pondichery, Govt. of Goa,  
APTRANSCO, APNPDCL, APEPDCL, APSPDCL,  
APCPDCL, KPTCL, BESCO, GESCOM, HESCO, MESCO and CESCL

Parties present : Shri Gopal Jee, PGCIL  
Shri Rajeev Gupta, PGCIL  
Shri M.M.Mondal, PGCIL  
Shri S.Raju, PGCIL  
Shri Rajeev Kumar, PGCIL

This petition has been filed for approval of transmission tariff in respect of transmission system associated with 400 kV Central Transmission Project-I in Southern Region for the period from 1.4.2009 to 31.3.2014 after accounting for the projected additional capital expenditure, based on the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009 (hereinafter referred to as the 2009 regulations).

2. The representative of the petitioner submitted that an amount of ₹606.00 lakh has been claimed for projected additional capital expenditure during 2011-12 and 2012-13 in respect of tower

strengthening due to change in wind zones of the country under Regulation 9 (2) (v) of the 2009 regulations.

3. In response to Commission`s query in regard to examination of failures of 7 nos of towers of 400 kV S/C Nagarjunasagar-Gooty transmission line during 1993, the representative of the petitioner submitted that 400 kV S/C Ramagundam-Khammam and 400 kV S/C Nagarjunsagar-Gooty transmission lines were designed as per IS:802-1977 in light wind zone. He further submitted that as per IS:802-1995 these lines fall in wind zone-3 and therefore, tower strengthening was required for these lines. The representative of the petitioner further clarified that an internal Committee of the petitioner company had investigated the instances of failures of towers. He further clarified that by way of putting additional members, only 90-92% of the towers strengthening could be achieved.

4. The Commission observed that other transmission licensees have not undertaken the work of tower strengthening and asked the petitioner to clarify why tower strengthening was required after 20 years of collapse of these towers and wind zone has changed from wind zone 3 to wind zone 6 in 1995.

5. The Commission directed the petitioner to submit the following information/clarification on affidavit with copy to the respondent latest by 31.3.2011:

(a) Report of the failure of towers during 1993;

(b) To establish if the safety margin available in the tower design is not sufficient to take care of the wind zone;

(c) The details of exact design changes in the proposed strengthening of towers and calculation indicating that towers strengthening can be achieved only up to 90-92%.

6. Subject to above, order in the petition was reserved.

Sd/-  
(T.Rout)  
Joint Chief (Law)